#### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA STARRED QUESTION NO. 234 TO BE ANSWERED ON THE 4<sup>TH</sup> AUGUST, 2023

#### PAY OFFER TO NURSES AND PARAMEDICS

#### \*234. PROF. SOUGATA RAY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of the fact that lakhs of Nurses and Paramedical Staff are not getting their deserving payments;
- (b) if so, the details thereof;
- (c) whether the Hon'ble Supreme Court and High Courts have also issued the orders to ensure standard payments to them;
- (d) if so, the details thereof; and
- (e) the steps taken to ensure deserving payments to nurses and paramedical staff of the country?

# ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (DR MANSUKH MANDAVIYA)

(a) to (e) A Statement is laid on the Table of the House.

### STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 234 FOR 4<sup>TH</sup> AUGUST, 2023

The Central/State governments recruits Nurses and Paramedical staff as per the recruitment rules and pays salary/allowance to them as per applicable pay levels. The same are revised periodically through Pay Commissions. The payments to Nurses and Paramedical staff may differ in private healthcare settings and therefore to ensure decent payments to the nurses working in private hospitals/institutes, a Committee was constituted in February 2016, as per the directions of Hon'ble Supreme Court to look into the issues of pay and working conditions of the nurses working in private hospitals/institutes. The recommendations of the Committee (**Annexed**) have been forwarded by this Ministry to all States/UTs for making legislation / guidelines in this regard. Health being a State subject, it is for the concerned States Governments/UTs to make legislation and implementation thereof in compliance of the judgement of Hon'ble Supreme Court.

Ministry has written to States/Union Territories forwarding the recommendation of the Committee on 20.09.16, 24.10.16, 01.11.17, 27.12.17, 13.07.18 and 10.10.18

- In case of >200 bedded hospitals, salary given to private nurses should be at par with the salary of State Govt. nurses given in the concerned State/ UT for the similar corresponding grade.
- In case of >100 bedded hospitals, salary given to private nurses should not be more than 10% less in comparison of the salary of State Govt. nurses given in the concerned State/ UTs for the similar corresponding grade.
- In case of 50-100 bedded hospitals, salary given to private nurses should not be more than 25% less in comparison of the salary of State Govt. nurses given in the concerned State/UTs for the similar corresponding grade.
- Salary given to private nurses should not be less than Rs. 20000/- pm in any case even for <50 bedded hospitals.
- Working conditions viz. leaves, working hours, medical facilities, transportation, accommodation etc. given to nurses should be at par with the benefits granted to State Govt. nurses working in the concerned State/UTs.